

SUPREME COURT OF INDIA

[Record Room (Scanning)]

F. No. 1/RR(Scanning)/2014/SCI

Dated : 18th August, 2015

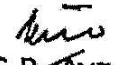
PUBLIC NOTICE

In continuation of earlier Public Notices of even no. dated 21st November, 2014, 11th December, 2014, 5th January, 2015, 3rd February, 2015, 9th March, 2015 and 22nd April, 2015 It is again circulated for information of all concerned that under Order LVI of the Supreme Court Rules, 2013, Part-I of each case record shall be preserved permanently in physical, digitized, scanned, micro-filmed or any such other form, as may be decided by Hon'ble the Chief Justice of India and Part-II to be preserved for the period, as prescribed under the said Rules.

Records of disposed of Civil Appeals, as already intimated, for the years 1986 to 1993 have been scanned and converted into electronic form, duly certified, in terms of the requirements of the provisions contained in Section 7 of the Information Technology Act 2000 ('IT Act') and electronic copies are being preserved. Copies, as certified, in terms of IT Act, can be provided on request, in accordance with the provisions of the Supreme Court Rules, 2013.

In view of the conversion of the case records of Civil Appeals for the years 1986 to 1993 into digitized/electronic form, as directed by Hon'ble the Chief Justice of India, the same are to be destroyed. Litigants/Advocates, who have filed any original document in the decided Civil Appeals for the years 1986 to 1993 and are interested for return of the document, can apply to the Registrar, Supreme Court of India by filing an application under Rule 7, Order VIII, Supreme Court Rules, 2013 for return of such original document, within the period of three weeks more from the date of issue of this Notice. If no such application is received, the record of the case shall be liable to be destroyed and no claim whatsoever in respect thereof shall be entertained thereafter.

No further notice shall be given in this regard.


(V.S.R. Avadhani)
Secretary General

All concerned.